

CC No. 333/2019
FIR No. 53/2006
PS ACB
State Vs. Pawan Tokas & Ors.

29.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : A1 Pawan Tokas with Counsel Sh. Sunil Ahuja.
- : A2 Gautam Majumdar is present.
- : A3 Virender Gupta & A4 Kuldeep Gupta have not joined VC. Even their Counsel has not joined.
- : IO Inspector Brijesh Mishra is present.

Put up for consideration on 23.10.2020.

A copy of this order be supplied to the Ld. Prosecutor; the accused persons; Ld. Counsels for the accused persons; IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.09.29 10:53:41 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
29.09.2020(r)

CC No. 37/20
FIR No. 51/2007
PS ACB
State Vs. Closure

29.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : IO ACP Ramesh Narang is present.

It is stated that this is first Closure Report which was filed immediately prior to commencement of lockdown. This file could not be placed physically before the court till now.

Let a soft copy of the closure report be e-mailed to the court for perusal by the Reader of the Court.

IO informs that in the present matter, there was no complainant and this case was initiated on the basis of a secret information.

Put up for consideration on 23.10.2020.

A copy of this order be supplied to the Ld. Prosecutor; IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
 'Date: 2020.09.29 10:52:14 +05'30



(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 29.09.2020(r)